

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

S.B. Criminal Revision Petition No. 320/2021

Bheru Lal

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. Gyan Jyoti Gupta
For Respondent(s) : Mr. SK Bhati, PP
Mr. Rajender Singh Charan

HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI

Order

24/05/2022

Learned counsel for the petitioner submits that his cross-examination has been closed vide order dated 08.02.2021.

Learned counsel for the petitioner submits that his issue of income-tax return was pending in revision petition, and thus, the cross-examination was closed. Learned counsel seeks one more opportunity for cross-examination on cost.

Learned counsel for the respondent no.2 vehemently opposes on the ground that number of opportunities were given to the petitioner to make the necessary cross-examination but he has failed to do and has been making excuses before the learned court regarding the pendency of the revision petition and thus the delaying in whole proceeding.

After hearing learned counsel for the parties, this Court is of the firm opinion that pendency or not pendency of the revision petition is not a ground for not cross-examining. However, in the

interest of justice, one last opportunity is granted to the petitioner, who shall complete the necessary cross-examination on the next date as already fixed by the learned trial court.

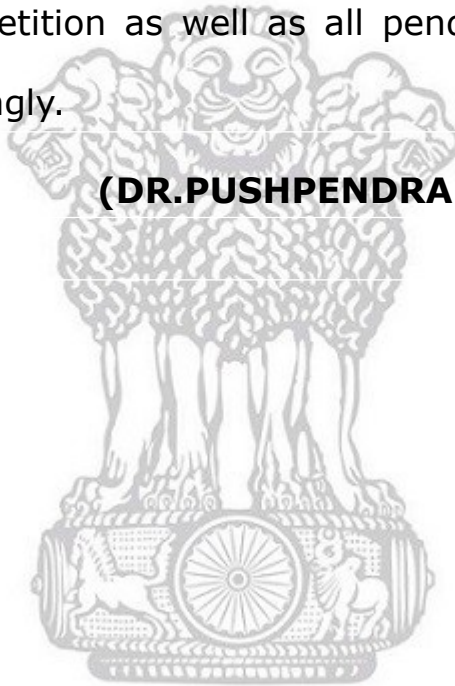
It is made clear that such cross-examination shall be permitted only after the petitioner deposits a sum of Rs.5,000/-. Such cost shall be released to the respondent no.2.

In case, he fails to utilize the same, no further opportunity shall be granted and this order shall automatically stand nullified thereafter. It is further made clear that the pendency of the revision petition shall not make any impact upon the cross-examination.

The present petition as well as all pending applications are disposed of accordingly.

(DR.PUSHPENDRA SINGH BHATI), J.

124-Sudheer/-



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